Naxalite attack in Chhattisgarh

 $\dagger 396$. DR. YOGENDRA P. TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether, in the wake of recent naxalite attack in Chhattisgarh, Government feels that it is difficult to tackle this problem with the help of existing laws;
- (b) if so, whether Government would amend the existing laws and bring stringent laws; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No, Sir. The existing laws, *inter-alia*, including the Unlawful Activities (Prevention) Act, 1967 are sufficient to deal with the Maoist problem.

(b) to (c) Does not arise.

Eradicating Naxalism in Bihar, Chhattisgarh, Jharkhand and Odisha

- 397. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the various measures undertaken by the Ministry in eradicating naxalism in Bihar, Chhattisgarh, Jharkhand and Odisha;
- (b) whether Cabinet has cleared Rs. 280 crore special scheme of the Home Ministry for eradicating naxalism in the above mentioned States, through deployment of young and fit corps of police personnel on voluntary deputation, who should be on active deployment for not more than 15 days at a stretch; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) The Central Government has adopted an integrated

[†] Original notice of the question was received in Hindi